

on the Table:

(i) a copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(a) G.S.R. 339 dated the 21st March, 1960.

(b) G.S.R. 363 dated the 24th March, 1960 containing the Southern Rice Zone (Restrictions on Rail Bookings) Order, 1960.

(ii) Notification No. G.S.R. 94 dated the 23rd January, 1960 making certain amendment to the Agricultural Produce (Development and warehousing) Corporations Rules, 1956, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

(iii) a copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—

(a) Report (1959) of the Tariff Commission on the Cost Structure of Sugar and fair price payable to the Sugar Industry.

(b) Government Resolution No. 49-1|59-SV-387 dated the 4th April, 1960.

(c) Statement explaining reasons why the documents at (a) (b) above could not be laid on the Table during the period prescribed under the said sub-section. [Placed in Library. See No. LT-2068|60].

**Shri S. L. Saksona (Maharajganj):** Will this report be allowed to be discussed in the House?

**Mr. Speaker:** The hon. Member would know how it has to be done if he has been attending regularly. He was not. He must give notice.

12.12½ hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### SIXTY-SECOND REPORT

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to present the Sixty-second report of the Committee on Private Members' Bills and Resolutions.

12.12 hrs.

#### ESTIMATES COMMITTEE

##### EIGHTIETH REPORT

**Shri Dasappa (Bangalore):** Sir, I beg to present the Eightieth Report of the Estimates Committee on Public Undertakings—Forms and Organisation.

12.12½ hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### SUPPLY OF WATER TO PAKISTAN

**Shri Vajpayee (Balrampur):** Under Rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon:

"The Supply of water to Pakistan after the expiry of the interim agreement on canal waters between the two countries."

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** On the 6th May 1959, I informed the House that an Inter-Governmental Agreement for ad hoc transitional arrangements for the period from 1st April 1959 to 31st March 1960 regarding the use of the waters of the Indus Basin was signed at Washington on the 17th April 1959 by the Representatives of the Governments of India and Pakistan. A copy of the agreement was also placed on the Table of the House. In my statement of the 15th February